COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

CONTEMPT PETITION NO. 2 OF 2016 IN IA No. 290 OF 2015
IN
APPEAL NO. 176 OF 2015

Dated : 28th September, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Chamundeshwari Electricity Supply Co. Ltd. .....Contempt Petitioner/ Appellant(s)

Versus

Duddukunta Sreedhar Reddy,
MD, M/s. Saisudhir Energy (Chitradurga) Pvt. Ltd. & Anr. .....Opponent/Alleged Contemnor R-1 & R-2

Counsel for the Contempt Petitioner/ Appellant(s)	:	Mr. Balaji Srinivasan
Counsel for the Opponent/Alleged Contemnor	:	Mr. Atul Y. Chitale, Sr. Adv. Ms. Tanki Kakar Mr. Gowtham Polanki Ms. Akansha Ghosh a/w Mr. Duddukunta Sreedhar Reddy (Rep.) for R.1 Mr. M.G.Ramachandran (Amicus Curiae)

ORDER

Mr. Chitale, learned senior counsel appearing for the contemnor states that Saisudhir Energy/Respondent No.1 has issued guarantees worth Rs.16 Crores from Canara Bank in favour of the Chamundeshwari Electricity Supply Company Limited/appellant. Copy of the bank guarantees have been handed over to the counsel for the appellant and originals have already been

sent to the Chamundeshwari Electricity Supply Company Limited. Balance of Rs. 8.9 Crores worth of guarantees will be restored within a period four weeks. This statement is recorded and accepted.

Mr. Sreedhar Reddy, Managing Director of respondent No.1 is present today in the Court. We had asked Ms. Aparna Duddukunta to remain present today. But, we are informed that she is suffering from Chickenguniya. Hence, she could not remain present today. In view of illness of Ms. Aparna Duddukunta her appearance is dispensed with for today.

List the matter on ***02.12.2016.*** Mr. Sreedhar Reddy, Managing Director of Respondent No.1 shall remain present on the next date of hearing. The presence of Ms. Aparna Duddukunta is dispensed with for the next date of hearing.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt